

1959. Since then enquiries have been made in the matter by the District Magistrate, Tehri-Garhwal, who has assured the persons concerned that due and proper action will be taken according to law. The Sub-Divisional Magistrate, Kirtinagar, has already issued warrants against 27 persons. The Government of Uttar Pradesh has been advised to take action against the people concerned also under the Untouchability (Offences) Act, 1955.

12-08 hrs

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 23rd February will consist of—

- (1) Further consideration and passing of the Workmen's Compensation (Amendment) Bill, 1958, as passed by Rajya Sabha;
- (2) Discussion and voting of Supplementary Demands for Grants (General) for 1958-59;
- (3) Consideration and passing of the Indian Income-Tax (Amendment) Bill, 1959;
- (4) Consideration of amendments made by Rajya Sabha in the Parliament (Prevention of Disqualification) Bill, 1958;
- (5) Consideration and passing of the Indian Electricity (Amendment) Bill, 1958, as reported by the Joint Committee;
- (6) General Discussion on the Railway Budget for 1959-60 will commence on 25th February; and
- (7) Presentation of the General Budget for 1959-60 at 5 p.m. on 26th February, Saturday.

249 (A) LSD.—5.

Raja Mahendra Pratap (Mathura): Sir, four days ago I presented an application and I would also draw attention to the fact that no reply has been given to me.

Mr. Speaker: For what?

Raja Mahendra Pratap. It was about the advertisement about dances in 4 hotels I presented it four days ago

Mr. Speaker: I rejected it

Raja Mahendra Pratap: I wanted the information

Mr. Speaker: I have given the information

Shri T. B. Vittal Rao (Khammam): I want one clarification, Sir, regarding the business for next week. It is said that the discussion on the Railway Budget will begin on the 25th. There are two or three other legislative business before this House. If they are not completed by then, will they be held over?

Shri Satya Narayan Sinha: Certainly

Shri T. B. Vittal Rao: But there is the Income-Tax Ordinance also

Shri Satya Narayan Sinha: It will be completed

Mr. Speaker: As we proceed hon. Members will know when we will conclude. Everything lies in the hands of the House.

12-10 hrs

MOTION RE. DETERIORATION IN THE STANDARD OF GAMES AND SPORTS

Shri T. B. Vittal Rao (Khammam): Mr. Speaker, I beg to move:

"That this House expresses its concern at the deterioration in the standard of games and sports in the country especially of cricket and urges upon the Government to take suitable measures to